

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 452/(MAH)/2017

CORAM:


Present: SHRI M.K. SHRAWAT  
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES: Mithun Basak  
V/s  
Suwarna Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
43	Sudip Mallick Molding for Adv. Kiran S. Mohite	- Advocate for Petitioner	

**ORDER**

**T.C.P. No. 452/I&BP/NCLT/MB/MAH/2017**

1. Learned Representative of the Petitioner is present.
2. This TCP was transferred to this Bench from the Hon'ble High Court. Admittedly, requisite Form was submitted on 25<sup>th</sup> July, 2017, which was found to be defective. This Petition is abated in view of the Notification dated 29<sup>th</sup> June, 2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), which reads as under:-  
*"Provided further that any party or parties to the petitions shall, after the 15<sup>th</sup> day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."*
3. In view of the proviso of aforesaid Notification, liberty is granted to file a fresh Petition, under the Code.
4. T.C.P. ~~452~~/2017 is disposed of accordingly. To be consigned to records.

sd/-

**Bhaskara Pantula Mohan**  
**Member (Judicial)**

Dated: 01.12.2017

Vkr

sd/-

**M.K. Shrawat**  
**Member (Judicial)**